

### Foreign Tribals In Arunachal Pradesh

5861. SHRI MADHAVRAO SCINDIA : Will the Minister of HOME affairs be pleased to state :

(a) whether Government's attention has been drawn to the fact that foreign tribes, namely Lisus of Burma and Yobins and China have swelled in numbers and hoarded fortunes, in Vijaynagar (Arunachal Pradesh);

(b) if so what is the population of these tribes according to latest figures available with Government ;

(c) whether Government are aware of the fact that former jawans who after retirement had been settled in this inhospitable border area to effectively prevent the infiltration from Burma and China, have been feeling insecure and unhappy with their swelling numbers and fortunes ; and

(d) if so, what is Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) and (b) A tribe called Lisus (alias Yobins) has migrated to Tirap District of Arunachal Pradesh from Burma more than 25 years back. They are settled in Arunachal Pradesh. There has not been any abnormal increase in their population. Their population according 1971 census was 929. Identity cards have been issued to all the Lisus and any new influx can be checked.

(c) and (d) The ex-Assam Rifles personnel are settled in 9 separate villages. There is no report about ex-Assam Rifles personnel settled in the area feeling insecure because of Lisus. Necessary vigil is being maintained.

### पाकिस्तानी राष्ट्रियों का अवैध प्रवेश

5862. श्री बिरदाराम फूलवारिया : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पाकिस्तानी राष्ट्रिक अवैध रूप से भारत आ रहे हैं और भारतीय नागरिकता प्राप्त कर रहे हैं; और

(ख) यदि हां, तो इसे रोकने के लिए सरकार ने क्या उपाय किए हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री निहार रंजन लास्कर) : (क) और (ख) पाकिस्तानी राष्ट्रिकों के भारत में अवैध रूप से आने के बाद भारतीय नागरिकता प्राप्त करने के विषय में कोई रिपोर्ट प्राप्त नहीं हुई है। पाकिस्तानी राष्ट्रिकों के अवैध प्रवेश को रोकने के लिए सीमा पर प्राधिकारी उचित सतर्कता बरतते हैं। समाहर्ता को, जो नागरिकता अधिनियम, 1955 की धारा 5(1)(क) के तहत पंजीकरण प्राधिकारी है, आवेदन पत्रों की सावधानीपूर्वक संवीक्षा करनी होती है और किसी भी आवेदक को भारतीय नागरिक के रूप में पंजीकृत करने से पूर्व प्रवेश/निवास आदि के विवरणों की अपनी संतुष्टि के अनुसार जांच करनी होती है।

### Flesh Trade Racket At Various Places

5863. SHRIMATI MADHURI SINGH : Will the Minister of HOME affairs be pleased to state :

(a) whether attention of Government has been drawn towards the existence of flesh trade rackets at various places where innocent girls are brought and sold to brothelkeepers; and

(b) the steps proposed to check this evil and rescue the poor girls from dens of prostitution ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) and (b) The State Governments and Union Territory Administrations are responsible for implementation of the provisions of Suppression of Immoral Traffic in Women Girls Act, 1956 as amended in 1978. The Act already envisages a comprehensive scheme for the suppression of immoral traffic in women and girls by penalising the traffickers, controlling the activities of prostitutes and rehabilitating those rescued from the vice. Their attention is drawn to such offences for necessary action in accordance with the law as and when they are received.